

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 327/TT/2023**

Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff for the 2019-24 tariff period for 2 Nos. 400 kV GIS line bays at Koteshwar Sub-station under "Line bays associated with Northern Region System Strengthening Scheme-XXXVI" in the Northern Region.

Date of Hearing : **23.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and  
15 Ors.

Parties Present : Shri Buddy Ranganadhan, Senior Advocate, NRSS XXXVI TL  
Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha Singh, Advocate, PGCIL  
Shri Shryeshth Sharma, Advocate, NRSS XXXVI TL  
Shri Vedant Choudhary, Advocate, NRSS XXXVI TL  
Shri Anant Singh Ubeja, Advocate, NRSS XXXVI TL  
Shri V. C. Sekhar, PGCIL  
Shri Arjun Malhotra, PGCIL  
Shri Vivek Kumar Singh, PGCIL

**Record of Proceedings**

The matter was heard through video conferencing.

2. The learned counsels for the Petitioner and the Respondent, NRSS XXXVI TL made detailed rival contentions with respect to delay justification and invocation of Regulation 5(2) of the 2019 Tariff Regulations.
3. After hearing the matter at length, the Commission directed the parties to file their respective written submissions within two weeks, with an advance copy to each other.
4. The Petition will be listed for the hearing on **8.11.2024**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**